



Notice of Attachment of Bank Account

Attachment Proceeding No. 15807 of 2026
Certificate No. 2001 of 2019

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

1. Whereas a **Recovery Certificate No. 2001 of 2019 dated 19.03.2019** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.5,40,123/- (Rupees Five Lakh Forty Thousand One Hundred and Twenty-three only)** as detailed below along with interest/costs/charges/expenses etc. against **Chandrakant A. Parekh (PAN: AHXPP5708J)** [Defaulter] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 19.03.2019 has been issued to **Chandrakant A. Parekh**.

Description of Dues	Amount (in Rs.)
Penalty imposed on Chandrakant A. Parekh (PAN: AHXPP5708J) by the Adjudicating Officer vide Order No. EAD-2/SS/VS/12/16/2018-19 dated 16.07.2018 in the matter of IPO Irregularities 2003-2005.	5,00,000
Interest from 16-07-2026 to 11-03-2019 @ 1% p.m.	39,123
Recovery Cost	1,000
Total	5,40,123

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts / proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect **to the extent of above said dues**:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently held for or on account of the Defaulter.

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A.P. No. 15807 of 2026

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulters with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account/s and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.
6. If the defaulter(s) is not having any type of account with your bank, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A(1), 11(2)(ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 21st day of September, 2026.

SEAL



Copy to:

Chandrakant A. Parekh,

Address 1-
A-62, Kirtisagar Apartment, 6th Floor,
Near Prenatirath Desara, Jodhpur
Satellite, Ahmedabad-380015

Address 2-
4-C, 4th Floor, madan street, Kolkata,
700072, West bengal

K. Jadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
प्रधानमन्त्रि और वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)



Notice of Attachment of Post Office Accounts

Attachment Proceeding No. 15807 of 2026
Certificate No. 2001 of 2019

**Head Postmaster,
All the Post Offices**

1. Whereas a **Recovery Certificate No. 2001 of 2019 dated 19.03.2019** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.5,40,123/- (Rupees Five Lakh Forty Thousand One Hundred and Twenty-three only)** as detailed below along with interest/costs/charges/expenses etc. against **Chandrakant A. Parekh (PAN: AHXPP5708J)** [Defaulter] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 19.03.2019 has been issued to **Chandrakant A. Parekh**.

Description of Dues	Amount (in Rs.)
Penalty imposed on Chandrakant A. Parekh (PAN: AHXPP5708J) by the Adjudicating Officer vide Order No. EAD-2/SS/VS/12/16/2018-19 dated 16.07.2018 in the matter of IPO Irregularities 2003-2005.	5,00,000
Interest from 16-07-2026 to 11-03-2019 @ 1% p.m.	39,123
Recovery Cost	1,000
Total	5,40,123

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:

- a) Details of all the Accounts including Lockers held by the defaulter with your Bank;

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A.P. No. 15807 of 2026

- b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
- c) Confirmation of Attachment of the said account(s) and lockers; and
- d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

- 6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 21st day of September, 2026.

SEAL



K. Jadhav
RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनियम बोर्ड
Mumbai
मुंबई

Copy to:

Chandrakant A. Parekh,

Address 1- A-62, Kirtisagar Apartment, 6 th Floor, Near Prenatirath Desara, Jodhpur Satellite, Ahmedabad-380015	Address 2- 4-C, 4 th Floor, madan street, Kolkatta, 700072, West bengal
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(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)



Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15808 of 2026

Certificate No. 2001 of 2019

M/s. National Securities Depository Ltd.

4th floor, 'A', Wing, Trade World

Kamala Mills Compound

Senapati Bapat Marg

Lower Parel, Mumbai – 400 013.

M/s. Central Depository Services (I) Ltd.

P J Towers, 17th floor

Dalal Street

Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO

All the Mutual Funds in India.

1. Whereas a **Recovery Certificate No. 2001 of 2019 dated 19.03.2019** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.5,40,123/- (Rupees Five Lakh Forty Thousand One Hundred and Twenty-three only)** as detailed below along with interest/costs/charges/expenses etc. against **Chandrakant A. Parekh (PAN: AHXPP5708J)** [Defaulter] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 19.03.2019 has been issued to **Chandrakant A. Parekh**.

Description of Dues	Amount (in Rs.)
Penalty imposed on Chandrakant A. Parekh (PAN: AHXPP5708J) by the Adjudicating Officer vide Order No. EAD-2/SS/VS/12/16/2018-19 dated 16.07.2018 in the matter of IPO Irregularities 2003-2005.	5,00,000
Interest from 16-07-2026 to 11-03-2019 @ 1% p.m.	39,123
Recovery Cost	1,000
Total	5,40,123

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

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- i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulters with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
6. If the defaulter(s) is not having any type of account/folios with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulters by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A(1), 11(2)(ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961

Given under my hand and seal at Mumbai on this 21st day of September, 2026.

SEAL



Copy to:

Chandrakant A. Parekh,

Address 1-
A-62, Kirtisagar Apartment, 6th Floor,
Near Prenatirath Desara, Jodhpur
Satellite, Ahmedabad-380015

Address 2-
4-C, 4th Floor, madan street, Kolkatta,
700072, West bengal

RECOVERY OFFICER

Kirtikumar Jadhav
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General Manager & Recovery Officer
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Mumbai
मुंबई

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)